

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR

OFFICE ORDER

In continuation with this office order bearing Endst. No. 1743-54 G/ Covid - 19 dated 31.05.2021, it is hereby ordered that this office order bearing **Endst. No. 1507-18 G/ Covid 19 dated 10.05.2021** will continue w.e.f. 01.07.2021 till further orders.

All the instructions detailed in this office order bearing Endst. No. 1507-18 G/ Covid 19 dated 10.05.2021 should be scrupulously followed and all the Judicial Officers should ensure that they themselves and staff members working under their control are scrupulously following the latest instructions received from the Govt. of India, Punjab Government or Hon'ble High Court of Punjab & Haryana in view of the prevailing threat of Novel Corona virus (COVID-19).

Sd/-

**District & Sessions Judge
Jalandhar**

Endst. No. 76203 G/ Covid 19

Dated 30.6.21

Reader/ Incharge JSC Room/ System Officer/ Concerned official/s to note for strict compliance and copy be displayed on Notice Board of this Office/ Court and uploaded on Website of this Office.

Copy is forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh.
2. The Registrar (Vigilance) - cum - PRO, Hon'ble Punjab & Haryana High Court, Chandigarh.
3. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar.
4. The Deputy Commissioner Jalandhar.
5. The Commissioner of Police Jalandhar.
6. The SSP (Rural), Jalandhar.
7. The SSP (Vigilance Bureau), Jalandhar range, Jalandhar.
8. The Superintendent, Central Jail at Kapurthala.
9. The Civil Surgeon, Jalandhar.
10. The District Attorney, Jalandhar
11. The President/ Secretary, Bar Associations, Jalandhar, Nakodar & Phillaur for communication of this order amongst all the members of Bar Association.
12. The Chowki Incharge, Judicial Court complex, Jalandhar.

Ruhana

**District & Sessions Judge
Jalandhar**

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR

OFFICE ORDER

In continuation of this office order bearing Endst. No. 1382-93 G/ Covid 19 dated 30.04.2021 and Endst No. 4070 G/- Covid -19 dated 27.04.2021, and in view of alarming increase in Covid - 19 positive cases in Jalandhar Sessions Division, all the Judicial Officers are directed to only deal with matters detailed in order dated 30.04.2021 and to ensure that after finishing the Court work which should start at 10:00 AM, the Officers shall leave the Court and thereafter shall work from home through virtual mode.

Further, fresh filing of all type of Cases including Challans/ untraced report/ Cancellation reports filed by the police at Jalandhar Hedaquartes as well as at both the Sub-Divisions Nakodar and Phillaur will be allowed upto 12:30 PM.

Officers are directed to call minimum required staff of their respective court on rotation basis and should prepare a duty roster accordingly. Day-wise duty roster detailing Name and Mobile No. of Staff on duty be sent to this office by 11.05.2020 positively.

All the Judicial Officers should ensure at least one ministerial official shall remain present in the Court during office timings. The dak sent by this Office either in person or through email should be promptly recieved and conveyed to Judicial Officer concerned immediately. Further, none of the Judicial Officers/ Officials should leave the station without prior permission of the appropriate authority and will also make themselves available immediately as and when their services are required. Any lapse in the same shall be viewed seriously.

All the Judicial Officers should ensure that they themselves and staff members working under their control are scrupulously following the latest instructions received from the Govt. of India, Punjab Government or Hon'ble High Court of Punjab & Haryana in view of the prevailing threat of Novel Corona virus (COVID-19).

This arrangement should continue upto 31.05.2021.

Sch.
District & Sessions Judge
Jalandhar

Dated 10/5/2021

Endst. No/507-18 G/ Covid 19

Reader/ Incharge JSC Room/ System Officer/ Concerned official to note for strict compliance and copy be displayed on Notice Board of this Office/ Court and uploaded on Website of this Office.

Copy is forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh.
2. The Registrar (Vigilance) - cum - PRO, Hon'ble Punjab & Haryana High Court, Chandigarh.
3. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar.
4. The Deputy Commissioner Jalandhar.
5. The Commissioner of Police Jalandhar.
6. The SSP (Rural), Jalandhar.
7. The SSP (Vigilance Bureau), Jalandhar range, Jalandhar.
8. The Superintendent, Central Jail at Kapurthala.
9. The Civil Surgeon, Jalandhar.
10. The District Attorney, Jalandhar
11. The President/ Secretary, Bar Associations, Jalandhar, Nakodar & Phillaur for communication of this order amongst all the members of Bar Association.
12. The Chowki Incharge, Judicial Court complex, Jalandhar.

Rohana
District & Sessions Judge
Jalandhar